

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).15251/2008

M/S MADRAS OXYGEN & ACETYLENE CO. LTD. Petitioner(s)

VERSUS

THE COMMISSIONER OF INCOME TAX,COIMBATOR Respondent(s)

(With prayer for interim relief and office report )

Date: 30/09/2010 This Petition was called on for hearing today.

For Petitioner(s) Mr. Pratap Venugopal,Adv.  
M/S. K.J. John & Co.,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Counsel for the petitioner granted two weeks time as a last chance for remitting process fee and spare copy of the pleadings. If steps taken, issue notice thereafter.  
Await return of notice.  
List the matter on 29.11.2010.

(SUNIL THOMAS)  
Registrar